

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 27(ND)2008**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016**

**NAME OF THE COMPANY:** Sh. Vinod Gupta V/s. M/s. Standard Watch Co. Pvt. Ltd. & ors.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	① Ranjana Ray Gawai		} For Respondents	
	② Vandhe Sen			
	③ Sushil Kapoor			

**Common Order**

Reply of the petitioner to the respondent's application is not on record, though the copy has been received by the Ld. Counsel for the respondent. She wishes to file her rejoinder to the same. Let the same be filed by the next date.

2. This Bench is apprised of the fact that in compliance of the previous order, the lessee bank has withheld 50% rent of the petitioner. Interim orders to continue till further orders.

3. Ld. Counsel for the respondent has also pointed out that a settlement had been arrived at between the parties way back in 2009, duly recorded by the predecessor

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Bench but has not been effected in its entirety. The respondents have executed their obligation as required thereunder.

4. Two applications being CA No. 196/2012 and CA 470/2010 have been filed for execution of the settlement and for contempt for willfully disregarding the settlement recorded before this Bench. Replies have been filed, but disposal of the same are pending.

5. As none is present on behalf of the petitioner, court notice be issued to them through counsel returnable on 22.09.2016.



**(Ina Malhotra)**  
**Member Judicial**